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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/183/2016  
NAME OF THE PETITIONER(S) : Nalina Devi & 3 others  
NAME OF THE RESPONDENT(S) : M/s T.P. Sokkalal Ramsait Factory Pvt. Ltd. & 2 others  
UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013.


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	K. RAMASAMY & G.V. MOHAN KUMAR	Counsel for Respondents 1-3	G.M. Z
2)	N. Ramasathan	Representing petitioner	N. Deepthi
3.	A.M. Ilango	Counsel for Petitioners	J.

### ORDER

Counsel for petitioner present. Counsel for R1 to R3 present. Counsel for respondents stated that some talks are going on in relation to the settlement of disputes between the parties. But the counsel for petitioner stated that there is no such talks. Shri N Ramanathan, PCS, representing the petitioner stated that earlier the negotiations <sup>for</sup> earlier initiated but failed. We have perused the interim order dated 15.02.2016 wherein the respondents were given three weeks' time to file the counter subject to the payment of cost of Rs.1000/- which was to be paid to the CM Flood Relief Fund. The order dated 15.3.16 also indicates that the respondents were given three weeks' time for filing the counter. The order dated 23.09.2016 further indicates that the time was granted to the respondents for filing the counter with the condition that in case the counter is not filed, the right of filing the counter shall be forfeited. It is seen that neither the cost of Rs.1000/- has been paid by the respondents nor the counter has been filed. In view of this, the right of filing of the counter by the respondents is hereby forfeited. At this stage, counsel for the respondents turned and suddenly stated that he is withdrawing from the vakalat as he has got no instructions from the respondents. In view of the withdrawing <sup>ing</sup> of the counsel for respondents, they <sup>(respondents)</sup> are proceeded exparte, and the matter is posted for final arguments. Put up on 18.11.2016 at 10.30 A.M.

  
(Ch. Mohd. Sharief Tariq)  
Member (Judicial)

  
(K Anantha Padmanabha Swamy)  
Member (Judicial)